

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
RAJYA SABHA
UNSTARRED QUESTION NO. 2174
ANSWERED ON-06.08.2021

SURVEY OF RURAL LAND HOLDINGS UNDER SVAMITVA SCHEME

2174. SHRI K.J. ALPHONS:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether Government has kept pace with surveying the rural land holdings in the last four months under the SVAMITVA scheme;
- (b) the measures taken by Government to ensure uniformity in the State revenue laws which are concerned with implementing SVAMITVA; and
- (c) whether the grievance redressal mechanism is formulated to deal with property disputes arising out of marginal errors?

ANSWER

MINISTER OF STATE FOR PANCHAYATI RAJ
(SHRI KAPIL MORESHWAR PATIL)

(a) SVAMITVA Scheme aims to provide the 'Record of Rights' to village household owners possessing houses in inhabited areas in villages with issuance of legal ownership rights (Property cards/Title deeds). It is being implemented with the collaborative efforts of the Ministry of Panchayati Raj, State Revenue Department, State Panchayati Raj Department and Survey of India (SoI). It helps in determining clear ownership of property by mapping of land parcels using drone technology. States need to sign Memorandum of Understanding (MoU) with SoI for implementation of the scheme. The Scheme also envisages the establishment of a network of Continuously Operating Referencing System (CORS) stations across the country for determining accurate locations. Covid-19 induced lockdown has severely impacted progress especially during April to July 2021. During last 4 months (April 2021 to July 2021), 14 States/UTs have signed MoU with SoI for implementation of SVAMITVA scheme, drone flying done in 12456 villages and Property Cards distributed in 5002 villages to property owners.

(b) Land and Land Records is state subject. States/UTs incorporate appropriate provisions in their respective Land Revenue Act/Rules/Codes and/or any other administrative document for implementation of SVAMITVA scheme and issue of Property Cards. Hence, Ministry has not undertaken any initiative for uniformity of State Revenue Laws.

(c) Distribution of Property Cards/legal ownership rights under SVAMITVA scheme is the responsibility of concerned State/UT Government. Respective States/UTs make suitable provisions for handling post survey objections/disputes/grievances like correction in name, property boundaries, joint holding etc.
